



JUDICIARY PREPARATION

WITH
INTO LEGAL
WORLD INSTITUTE

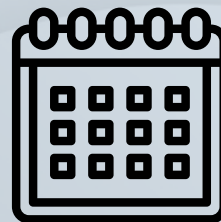
- 2nd Batch -

*Unlock Your Potential, Embrace Justice: Begin Your Journey with
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LAUNCH DATE:
1ST APRIL 2024

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ABOUT INTO LEGAL WORLD INSTITUTE

Into Legal World, a company registered under Ministry of Corporate Affairs, Ministry of Human Resource (Publication wing Turquoise Publication) Startup India, and a member of International Trade Council is venturing into imparting legal knowledge through Into Legal World Publication and Into Legal World Institute. It is known for its services to its community since last 6 years



ABOUT THE COURSE

The course, eagerly anticipated by aspirants, is designed to provide comprehensive guidance for the Judicial Service Examinations. It is taught by highly qualified faculty members from Into Legal World Institute, who are not only experienced educators but also practicing advocates with substantial expertise in preparing candidates for judicial and civil services examinations.

Throughout the course, these top faculties will cover the entire syllabus of the Judicial Service Examinations of various States. Their extensive experience in both legal practice and training makes them well-equipped to offer valuable insights, strategies, and knowledge to help aspiring candidates excel in this competitive examination.

TOPICS TO BE COVERED



- **Constitution of India**
- **Indian Penal Code, 1860**
- **Code of Criminal Procedure, 1973**
- **Indian Evidence Act, 1872**
- **Civil Procedure Code, 1908**
- **Transfer of Property Act, 1882**
- **Indian Contract Act, 1872**
- **Specific Relief Act, 1963**
- **Negotiable Instrument Act, 1881**
- **Limitation Act 1963**
- **Protection Of Women From Domestic Violence Act, 2005**
- **Protection of Children from Sexual Offences Act, 2012 (POCSO)**
- **Protection of Women from Sexual Harassment Act at Workplace, 2013 (POSH)**
- **Juvenile Justice Act, 2015**
- **Probation Of Offenders Act, 1958**
- **Hindu Laws**
- **Muslim Law**
- **Jurisprudence**
- **Sales of Goods Act, 1930**
- **Medical Termination Of Pregnancy Act, 1971**
- **Indian Partnership Act, 1932**
- **Dowry Prohibition Act, 1961**
- **Arbitration and Conciliation Act, 1996**
- **Court Fees Act, 1870**
- **MP Accommodation Control Act, 1961**
- **MP Land Revenue Code, 1959**
- **MP/CG Excise Act, 1915**
- **Motor Vehicle Act, 1988**



GENERAL TOPICS

- **Judgement Writing**
- **Landmark Judgements**
- **Previous Year Questions (PYQs)**
- **Previous Year Questions**
- **Mains Practice Questions**
- **Special Attention of Preparation for Answer Writing of Mains**
- **General Knowledge for Judiciary**
- **Legal Current Affairs**
- **General English**
- **Preparation Strategy for Judiciary Exams**

THOUGHTOUT THE YEAR...



- **Current Legal Developments:** Stay updated with the latest legal developments, case laws, and changes in statutes.
- **Optional Subject:** If the examination has an optional subject, allocate time for optional subject preparation.
- **Doubt Clearing Sessions:** Weekly sessions for clarifying doubts and questions.
- **Mock Tests:** Regular mock tests and practice sessions for both preliminary and main exams.
- **Legal Research and Writing:** Encourage students to develop their legal research and writing skills.

PERKS

- **Structured Study Plan:** A well-structured study plan tailored to Judiciary exam requirements, including a syllabus, study materials, and a timeline.
- **Expert Faculty:** Access to experienced and knowledgeable faculty members who can provide guidance, clarify doubts, and offer insights into exam preparation.
- **Regular Mock Tests:** Frequent mock tests and practice exams to help candidates assess their progress, improve time management, and get a feel for the actual exam.
- **Doubt Clearing Sessions:** Scheduled sessions where candidates can ask questions and clarify doubts related to the syllabus.
- **Current Affairs Updates:** Regular updates on current affairs and important news to stay up-to-date with current events.
- **Study Materials:** Study materials, including books, notes, and reference materials, designed to cover the entire Judiciary syllabus.
- **Online Resources:** Access to online platforms, e-learning modules, and digital libraries for additional study support.



BENEFITS

- **Structured Learning:** Judiciary training programs offer a well-organized and structured study plan that covers the entire syllabus, making it easier for candidates to stay on track with their preparation.
- **Expert Guidance:** Candidates receive guidance from experienced and knowledgeable faculty members who are well-versed in the Judiciary exam pattern and syllabus. This guidance can help in understanding complex topics and concepts.
- **Effective Study Materials:** Training programs often provide high-quality study materials, including textbooks, notes, and reference materials, reducing the need for candidates to search for study resources on their own.
- **Doubt Clearing Sessions:** Candidates have access to doubt-clearing sessions where they can seek clarification on difficult topics, helping them build a strong conceptual understanding.
- **Current Affairs Updates:** Staying updated with current affairs is crucial for the Judiciary exam. Training programs offer daily, weekly, or monthly current affairs updates and discussions to keep candidates informed.



FEATURES

- **Access lectures PPT & Notes:** The platform provides students with access to lecture PowerPoint presentations (PPTs) and detailed lecture notes. This feature allows for convenient and quick revision, enabling students to revisit and review key points and concepts from the lectures.
- **Continuous updates for Courses:** Students can stay up-to-date with the latest content and course additions as the platform regularly updates its courses. This ensures that learners have access to the most current and relevant materials, helping them keep pace with the evolving subject matter.
- **Offline learning:** The platform offers the flexibility of offline learning. Students can download select videos, which means they can continue their studies even when they don't have an internet connection. This feature is particularly useful for those who prefer to study on the go or in locations with limited connectivity.
- **Learn with MCQs:** To assess and reinforce their understanding, students can engage with the material through Multiple Choice Questions (MCQs). These quizzes provide an interactive way to test their knowledge, identify areas that need improvement, and track their progress.



FREQUENTLY ASKED QUESTIONS

- **Q1: What should I do if my device is lost, damaged, broken, or misplaced?**
- **Answer:** In the unfortunate event that your device is lost, damaged, broken, or misplaced, there's no need to worry. Our paid accounts offer flexibility, allowing you to access your course materials from multiple devices. While the course can be accessible on several devices, please note that it can only be used on one device at a time. This means that the loss or damage of one device will not affect your purchased course. You can simply log in from another device to continue your studies seamlessly.
- **Q2: Can I transfer my course progress from one device to another?**
- **Answer:** Yes, you can transfer your course progress from one device to another without any issues. Simply log in to your account from the new device, and you will have access to your course materials and your study progress. This ensures that your learning journey remains uninterrupted, even if you need to switch to a different device.

FREQUENTLY ASKED QUESTIONS

- **Q3: What should I do if I suspect unauthorized access to my account due to a lost or stolen device?**
- **Answer:** If you suspect unauthorized access to your account due to a lost or stolen device, it's essential to take immediate action to protect your account. Change your account password to prevent any unauthorized usage. You can also contact our support team for assistance in securing your account and ensuring that it is only accessible to you.

- **Q4: Can I download course materials for offline access on multiple devices?**
- **Answer:** While you can access your course materials on multiple devices, the download feature for offline access is typically available on a per-device basis. This means that you can download course materials for offline access on one device at a time. However, you can switch the device for offline access if needed, but please keep in mind that the downloaded materials may not be accessible simultaneously on multiple devices.

- **Q5: Are there any security measures in place to protect my account and course progress?**
- **Answer:** Yes, we take account security seriously. We have robust security measures in place to protect your account and course progress. We recommend using a strong, unique password and enabling two-factor authentication for an added layer of security. If you encounter any security concerns or issues, please reach out to our support team, and they will assist you in safeguarding your account.

FACULTY



AMARESH PATEL SIR

Assistant Professor, Researcher, Author, Best Seller of 3 Law Books



Adv Nikhil Namdev Sir

Adv MP High Court



Adv souveer singh rajput Sir

Adv MP High Court



PRAKARSH PANDEY SIR

Prakarsh Pandey is an Advocate practising in Allahabad High Court. He has authored books titled as Lecture Notes on Indian Penal Code (ranked 2nd best seller in criminal law category on Amazon) Lecture Notes on Criminal Procedure Code (ranked 5th best seller in criminal law category on Amazon) and was also the co-author of Advance Legal Drafting (ranked best seller in legal reference on Amazon) and 100 years of 100 landmark Judgments in criminal law. He has also authored books on Law of Evidence (two editions) one was ranked 7th in law category on Amazon and the other one ranked 9th in legal reference category on Amazon.



Saksham Misra Sir

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DURATION : 1 YEAR

PRICE: ~~Rs. 12000~~

Rs. 5500 ONLY

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